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W.P(C)No. 301 OF 2000
ITEM No.64

Court No. 3

SECTION PIL
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.301/2000

CEHAT & ORS.

Petitioner (s)

VERSUS

UNION OF INDIA AND ORS.

Respondent (s)

(With Appln(s). for impleading party and intevention and modification and clarification and taking affidavit on record and permission to submit addl. Documents and withdrawl of I.A.No.21 and exemption from filing English Translation and Hindi documents and Office report)
With W.P(C)No.339/2002

Date : 04/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)
Attorney General for India (N/P)

Ms.Indra Jaising,Sr.Adv.,
Mr.Sanjay Parikh,Mr.Ashmick Basu,
Mr.S.Santanam Swaminadhan,Mr.A.N.Singh,Advs.

Mr.Rajeev Mehta,Adv.
For Respondent (s)
Mr.Krishan Mahajan,Adv.,
Ms.Sunita Sharma,Adv.,
Mr.D.S. Mahra,Adv.

Ms.Sunita Sharma,Adv.,
Ms.Anil Kaityar,Adv.,

Ms.Hemantika Wahi,Adv.,
Ms.Sadhna Sandhu,Mr.Aruna Gupta,Advs.

Mr.Radha Shyam Jena,Adv.

Mr.Ashok Mathur,Adv.,
Mr.Rajesh Pathak,Adv.,

Mr.P.N Ramalingam,Adv.Mr.V.Balaji,Adv.

Mr.Ashok Bhan,Adv.,
Mr.R.K.Rathore,Adv.
Mr.D.S. Mahra,Adv.,

Mr.Ashok Bhan,Adv.,
M/s.Satbir Pilonia,Sunita Sharma,D.S.Mahra,Advs.

Mr. J.S. Attri, Adv.

Mr. V.N.Raghupathy, Adv.,
Ms. Bharati Upadhyaya, Mr. Ranji Thomas, Adv.

Mr. Bhawani Shankar Gadnis, Adv.,
Mr. Shiv Sagar Tiwari, Adv.,
Ms. Smitha Inna, Adv.

Mr. Sanjay R. Hegde, Adv.

Mr. Rajeev Sharma, Adv.

Mrs V.D. Khanna, Adv.
Mr. Sanjay K. Shandilya, Adv.

Mr. U.U. Lalit, Adv.,
Mr. S.S. Shinde, Adv.,
Mr. Mukesh K. Giri, Adv.

Mr. S.V. Deshpande, Adv.

Mr. Khwairakpam Nobin Singh, Adv.

Mr. Guntur Prabhakar, Adv.

Mr. Gopal Singh, Adv.,
Ms. Vimla Sinha, Adv.

Mr. Anil Shrivastav, Adv.

Mr. Ranjan Mukherjee, Adv.

Mr. A.S. Pundir, Adv.

Mr. P.N. Ramalingam, Adv. Mr. V. Balaji, Adv.

Mr. Tara Chandra Sharma, Adv.

Ms. Neelam Sharma, Adv.,
Mr. Ajay Sharma, Adv.

Mr. S.K. Agnihotri, Adv.

Mr. Sakesh Kumar, Adv.

Mr. B.B. Singh, Adv. Ms. Sunita R. Singh, Adv.

Mr. R.C. Verma, Adv.,

Mr. Mukesh Verma, Adv.,
Mr. Manish Shanker, Adv.

Mr. V.G. Pragasam, Adv.

Mr. Prakash Shrivastava, Adv.

Mr. G.S. Chatterjee, Adv.

Mr. Raja Chatterjee, Adv.

Ms. Rachana Srivastava, Adv.

Mr. Bhargava V. Desai, Adv.,
Mr. Sanjeev Kumar Singh, Adv.

Mr. Chander Shekhar Ashri, Adv.
Mr. Mohit K. Bhandari, Adv.

Ms. Manjula Gupta, Adv.

Ms. Indra Sawhney, Adv.

Mr. V. Ramasubramanian, Adv.

Mr.B.V. Deepak,Adv.for

M/s. T.T.K.-Deepak & Co.

Mr.Dinesh Kumar Garg,Adv.

Mr.Arvind Kumar Tewari,Adv.

Mr.Jasbir Malik,Adv.,

Ms.Deep Shikha,Adv.

Mr. S.K. Sabbarwal,Adv.

Ms.Kamini Jaiswal,Adv.

Mr.Neeraj Kumar Jain,Adv.,

Mr.Aditya Kr.Choudhary,Adv.Ms.Kavita Wadia,Adv.

Mr.A.Mariarputham,Adv.,

Ms.Aruna Mathur,Adv.

Mr.K.R. Sasiprabhu,Adv.

Mr.Bhimrao Naik,Sr.Adv.,

Ms.Reena Bagga,Adv.,

Mr.Jay Savla,Adv.

Ms.Krishhna Sarma,Adv.,

Ms.Asha G.Nair,Adv.,

Mr.V.K.Sidatharan,Adv.for

M/s.Corporate Law Group

UPON hearing counsel the Court made the following

O R D E R

I.A.No.3/2001. Apology tendered is taken on record. Mr.Bhimrao Naik, the learned senior counsel appearing for the applicant seeks leave to withdraw this application in view of the amendment of the Act and in view of launching of prosecution by the B.M.C. Permission granted. IA stands disposed of as withdrawn.

I.A.NO.12. Intervention application is rejected.

At the request of the learned counsel for the petitioner adjourned for two weeks for final disposal. Liberty to file proposed suggestions. Copy to be given to the counsel for the Union of India and others.

(Vijay Kumar Sharma)(Janki Bhatia)

AR-cum-PS to Hon. Judge Court Master